

Railway Line to Sardarnagar

798. Shri Yajnik: Will the Minister of Railways be pleased to state:

(a) the amount spent on laying the Railway line from Bhavnagar Station to the Sardarnagar Station;

(b) the length of the Railway line;

(c) whether the railway line has since been dismantled after the Congress Session; and

(d) the profit and loss account of the special line laid and run for the benefit of the visitors to the Bhavnagar Congress Session?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Rs. 60,475.

(b) 1 mile and 1290 feet.

(c) Yes, Sir. It was fully dismantled by 15th January, 1961;

(d) The total net expenditure incurred by the Railway in providing the facilities in connection with this Congress Session was Rs. 2.6 lakhs approximately and the total additional income is estimated at Rs. 4.20 lakhs. The Railways thus earned a net profit of Rs. 1.6 lakhs approximately.

12-01 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION ISSUED UNDER NATIONAL HIGHWAYS ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of Notification No. S.O. 3010 dated the 17th December, 1960, under Section 10 of the National Highways Act, 1956. [Placed in Library, See No. LT-2687(61)].

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnaswami): I beg to lay on the Table a copy of the Inorganic Fertilizer (Movement Control) Order

1960, published in Notification No. GSR 1561 dated the 31st December, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-2688(61)].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the Provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Shops and Establishments (Amendment) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 27th February, 1961."

DELHI SHOPS AND ESTABLISHMENT (AMENDMENT) BILL

LAI'D ON THE TABLE AS PASSED BY THE RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Delhi Shops and Establishments (Amendment) Bill, 1961, as passed by Rajya Sabha.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

BANARAS HINDU UNIVERSITY

Shri Chintamoni Panigrahi (Puri): Under Rule 197 of the Rules of Procedure and Conduct of Business, I beg to call the attention of the Minister of Education to the following matter of urgent public importance and I request that he may make a statement thereon:

"Certain professors of Banaras Hindu University not having been reinstated in spite of the judgement of the Supreme Court."